[Shri D. V. Rao]

grains, cereals, sugar, manures and so on, whereas from the South jaggery, salt and some fruits are being exported. Whatever it may be, the imports from North is much more than the goods that are exported from the South."

This shows how unequal the development has been and how it is being continued. No serious attention being given to face this situation. think this is a sufficient indication that if things continue like this, India there will be some parts which are supposed to be developed-even though their development would not be as it should be-and there will be some parts which will be undeveloped. Between those two parts there will be a sort of chronic which is not in any way helpful the unity of India or to the prosperity of this country. Therefore, I hope that the Government—the Finance Ministry in particular-will take all these issues seriously and see something is done to face the situation.

Shri Subodh Hansda (Midnapur-Reserved-Sch. Tribes): Mr. Deputy-Speaker, Sir, I am very thankful to you for giving me this opportunity to say a few words on this Bill. Sir, while supporting this Bill, I would like to say a few words on the problems of the Scheduled Castes, Scheduled Tribes and other Backward Classes. These points should been discussed on the debate relating to the Demands of the Home Ministry, and I do not know how far these points will be relevant here when we are discussing the Finance Bill.

Mr. Deputy-Speaker: He may say whatever he likes.

Shri Subodh Hansda: Sir, since the advent of independence Government has tried to ameliorate the conditions of Scheduled Castes and Scheduled Tribes by taking various measures.

Even in the Constitution some provisions have been laid down for the uplift of these people. So I must thank the Government because it has done a lot of work for the uplift of these people.

In the First Five Year Plan, Sir, Rs. 39 crores were spent for amelioration of the conditions these people. In the Second Five Year Plan there is a provision for about Rs. 91 crores-Rs. 59 crores in the State sector and Rs. 32 crores for the centrally sponsored schemesto be spent on these people. consider the achievements during the First Five Year Plan period as far as the uplift and development of Scheduled Castes and Scheduled Tribes is concerned, we find that the progress made in this direction is not so very satisfactory. It is not even more than 25 per cent of the target. Therefore, I feel that there must be some reasons for this short progress.

Sir, crores of rupees remain unspent both in the hands of the State Governments as well as with the Centre. I do not know why so much money should remain unspent.

Mr. Deputy-Speaker: The hon. Member may continue next time.

Mr. Deputy-Speaker: The House will now take up Private Members' Business.

COMMITTEE ON PRIVATE MEMB-ERS' BILLS AND RESOLUTIONS

TWENTIETH REPORT

Shri Jhuian Sinha (Siwan): I beg to move:

"That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th April, 1862." Mr. Deputy-Speaker: The question as:

"That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th April, 1958".

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

INSTITUTION OF CHARTERED ENGINEERS BILL*

Shri Nath Pai (Rajapur): I beg to move for leave to introduce a Bill to provide for the reconstitution of the Institution of Engineers (India).

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the reconstitution of the Institution of Engineers (India)".

The motion was adopted.

Shri Nath Pal: I introduce the Bill.

HINDU MARRIAGE (AMENDMENT) BILL*

Shri Easwara Iyer (Trivandrum): I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955".

The motion was adopted.

Shri Easwara Iyer: I introduce the Rill.

DISSOLUTION OF MUSLIM MAR-RIAGES (AMENDMENT) BILL*

Shri Easwara Iyer: I beg to move for leave to introduce a Bill further to amend the Dissolution of Muslim Marriages Act, 1939.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Dissolution of Muslim Marriages Act, 1939".

The motion was adopted.

Shri Easwara Iyer: I introduce the Bill.

HINDU DISPOSITION OF PRO-PERTY BILL*

Shri Easwara Iyer: I beg to move for leave to introduce a Bill to clarify the law relating to alienation of the undivided interest of a coparcener in joint family property.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to clarify the law relating to alienation of the undivided interest of a coparcener in joint family property".

The motion was adopted.

Shri Easwara Iyer: I introduce the Bill.

HINDU SUCCESSION (AMEND-MENT) BILL+

Shri Easwara Iyer: I beg to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 18-4-58